

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 470/TT/2020**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for Transmission system associated with URI Hydroelectric project (4x120 MW) in Northern Region.
- Date of Hearing** : 20.4.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL  
Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri D. K. Biswal, PGCIL  
Ms. Megha Bajpeyi, BRPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of Transmission system associated with URI Hydroelectric project (4x120 MW) in Northern Region.
  - b. The instant asset was put into commercial operation on 1.4.1997. The transmission tariff for 2009-14 tariff period was trued up and tariff for the 2014-19 tariff period was approved by the Commission vide order dated 31.3.2016 in Petition No. 190/TT/2014 considering Additional Capital Expenditure (ACE) of Rs.22956 lakh.



- c. There is no ACE during the 2014-19 tariff period and the cost allowed vide order dated 31.3.2016 in Petition No. 190/TT/2014 has been considered for truing up.
- d. ACE during the 2019-24 period is on account of replacement of some components/ equipment on account of ageing and obsolescence of technology.
- e. Reply to the Technical Validation (TV) letter has been filed vide affidavit dated 23.12.2020, wherein detailed justification for replacement of components/ equipment has been provided.
- f. No reply has been received from any of the Respondents.
3. Learned counsel for BRPL prayed for grant of time to file written reply to the petition and has made oral submissions on the issues such as non-payment of income tax by Petitioner as per Profit & Loss Account, adoption of Indian Accounting Standard, ACE during 2019-24 tariff period and tax on transmission charges.
4. The Commission allowed the request of learned counsel for BRPL to file its reply, by 24.4.2021 and the Petitioner to file rejoinder, if any, by 3.5.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.
5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

